

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 10

C.P. No. 95/Chd/Hry/2021

IN THE MATTER OF:

General Motors India Pvt. Ltd.

...Petitioner

Vs.

RoC, NCT of Delhi & Haryana and Anr.

...Respondents

Under Section: 55(3), CA 2013

Order delivered on 14.06.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. G.S. Sarin, PCS

For the RoC : Ms. Lata Prajapati, Company Prosecutor

ORDER

Compliance affidavit has been filed by Mr. G.S. Sarin, PCS for the petitioner vide Diary No. 01425/11 dated 12.06.2024. The same is taken on record.

A date is requested by learned Company Prosecutor for the RoC for clarifying the observation made by the RoC with regard to the statement that the company shall not resort to ever greening of the preference shares in Para 4 of their report. She is also directed to go through the para no. 10 of compliance affidavit filed by the petitioner vide Diary No. 1425/8 dated 26.05.2024 whether the same is satisfactory or not. Let the same be done within one week. List the matter on 12.07.2024 in supplementary list.

-sd-
(L. N. GUPTA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)